

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR

Date of decision: 27.05.2004

OA No.359/2003

Smt. Patashi Devi s/o Nanu Ram Jat, aged about 48 years, resident of P.O.Shyampura, Distt. Sikar and wife of late Shri Nanuram Ex. Group 'D', office of the Inspector of Post Offices, Sikar North Sub Division, Sikar.

.. Applicant

V E R S U S

1. Union of India through the Secretary to the Govt. of India, Department of Posts, Ministry of Communications, New Delhi.
2. Director General, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi - 110 001.
3. Chief Postmaster General, Rajasthan Circle, Jaipur.
4. Superintendent of Post Offices, Sikar Division, Sikar.

.. Respondents

Mr. P.N.Jatti, counsel for the applicant

Mr. N.C.Goyal, counsel for respondents.

CORAM:

HON'BLE MR. M.L.CHAUHAN, MEMBER (JUDICIAL)

O R D E R (ORAL)

The applicant is aggrieved of the orders dated 8.3.2001 and 5.11.2001 (Ann.A1 and

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Ann.A2) whereby the case of compassionate appointment of one Shri Rajendra Singh Dhayal, who is not party before this Tribunal, was rejected. In relief, the applicant has prayed for quashing the said orders and for appropriate directions to the respondents to consider the case of the applicant for appointment on compassionate grounds.

2. At the outset, it is submitted that the impugned orders have been passed against one Shri Rajendra Singh Dhayal son of the applicant, who has not challenged these orders. Further, the applicant has never moved an application for compassionate appointment before the authorities. She is exposing the case of her son, Shri Rajendra Singh Dhayal. Thus, there was no case pending before the authorities for grant of compassionate appointment in favour of the applicant.

3. At this stage, the learned counsel for the applicant submits that he wants to withdraw this OA with a liberty to file duly constituted OA. In view of the submissions made by the learned counsel for the applicant, the OA is allowed to be withdrawn. However, it is clarified that this order will not come in the way of Shri Rajendra Singh Dhayal, who is not party in these proceedings, to file a fresh OA as per rules.

4. With these observations, the OA is dismissed as withdrawn.


(M.L. CHAUHAN)
Member (J)